

### Filing of Wealth Tax Returns by Ministers

1750. SHRI KANWAR LAL GUPTA : Will the Minister of FINANCE be pleased to state :

(a) the name of each Central and State Minister who has filed the Wealth Tax return for the assessment year 1970-71 ;

(b) the total wealth declared by each Minister and the figures of each head in the return separately ;

(c) the names of the Ministers whose assessment have been completed and their declared wealth has been enhanced ;

(d) the reasons for the enhancement of wealth in the case of each Minister ; and

(e) whether Government have found out the sources of wealth in each case and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). The information is not readily available. Information in respect of each Central Minister is being collected and will be laid on the Table of the House. The collection of information in respect of each State Minister would, however, involve enormous time and labour and would not be commensurate with the results likely to be achieved. If, however, the Honourable Member desires information in respect of any particular Minister of the State Government, the information will be gathered and laid on the Table of the House.

(e) The sources of wealth are enquired into in any particular case only if an asset is declared in the return of net wealth for the first time or if there is a suspicion about the source of acquisition of any particular asset.

### Assessees Possessing Wealth above Rs. 25 Lakhs

1751. SHRI KANWAR LAL GUPTA : Will the Minister of FINANCE be pleased to state :

(a) the names and addresses of the assessees who have either declared their wealth above Rs. 25 lakhs or have been assessed above this figure ;

(b) the extent to which enhancement has been made in each case by the Department and on what grounds ;

(c) the names and addresses of the assessees who have paid more than 100 per cent on their income as income tax and wealth tax ; and

(d) whether Government propose to make such changes in the Act so that no assessee be forced to pay more than 100 per cent as income tax and wealth tax ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The information is not readily available. It is being collected and will be laid on the Table of the House.

(c) The required information is not available and it can be collected only after a detailed examination of a large number of assessment records of individuals which will involve considerable time and labour.

(d) No, Sir. The Government have no such proposal at present.

### Interim Relief for Public Sector Units

1753. S. M. BANERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether the Interim Relief as suggested by the pay Commission and accepted by Government has been given to all public sector units ; and

(b) if not, the reason for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) The recommendation of the 3rd Pay Commission and the decision of the Government about the grant of Interim Relief thereon pertain to the Central Government employees only. Government's orders regarding grant of Interim Relief do not, therefore, apply to employees of Public Enterprises, which have their own linkage with Wage Boards ; etc.

(b) Does not arise.